

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

110

C.P. (IB) No. 702/KB/2018
CA(IB)No.444/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th JUNE, 2019, 10:30 A.M

Name of the Company		Firstchoice Readymix -Vs- MAF Infra Projects Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ms. Anshu Bhandari, Adv
Ms. Uday Chandra, Adv

} for IRP

Adv
26/6/19

1. RAKHI PURNIMA PAUL, Adv

} for operational creditor

Paul
26/7/19.

Registrar, Special S.A.

Registrar
26/7/19


Md. Aftabuddin Mondal

MAF infra projects
Pvt Ltd.

MDA Mondal
26/06/2019

ORDER

Ld. Counsel appears for the operational creditor. Ld. Counsel appears for the corporate debtor. Ld. IRP alongwith the Counsels appears. CA(IB) 444/KB/2019 is filed for withdrawal of the main petition. CoC in its meeting dated 06.03.2019 passed resolution for withdrawal of application by 100% votes. I heard the Ld. Counsel for the operational creditor. She submits that matter is settled. In view of this, matter stands withdrawn and disposed off.


 (M. B. Gosavi)
 Member(J)